

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.2192**  
TO BE ANSWERED ON THE 6<sup>TH</sup> MAY, 2016

**COMPENSATION TO FAMILIES OF MARTYRS**

2192. SHRI YOGI ADITYA NATH:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) the number of defence personnels who lost their lives while performing duties during the last three years;
- (b) the details of the compensation amount provided to the families of such martyrs during the said period;
- (c) whether the Government proposes to revise / raise the compensation amount provided to the families of the martyrs; and
- (d) if so, the details thereof?

**A N S W E R**

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

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**(a) Information is being collected and will be laid on the Table of the House.**

**(b) The details of benefits / compensation being paid to the Widow / Noks of soldiers [Battle Casualties (Fatal)] is Annexed.**

**(c) & (d): Compensation amount provided to the families of the martyrs is revised by the Government from time to time.**

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**ANNEXURE REFERRED IN THE REPLY GIVEN IN PART (b) OF LOK  
SABHA UNSTARRED QUESTION NO. 2192 FOR ANSWER ON 6.5.2016**

**MONETARY COMPENSATION TO SOLDIERS' FAMILIES**

- (I) Ex Gratia Lump Sum Compensation from Central Government:
- (i) Death occurring due to accidents in the course of duties : Rs.10.00 lakh
  - (ii) Death in the course of duties attributable to acts of violence by terrorists, etc. : Rs.10.00 lakh
  - (iii) Death occurring during enemy action in war or border skirmishes or in action against militants, terrorists, etc. : Rs.15.00 lakh
  - (iv) Death occurring during enemy action in International war or war like engagements specifically notified. : Rs.20.00 lakh
  - (v) Death occurring while on duty in the specified high altitude, inaccessible border posts, etc. on account of natural disasters, extreme weather conditions. : Rs.15.00 lakh
- (II). Details of other Monetary Benefits entitled to Next of Kin (NoK) of Battle Casualty:
- (i) Liberalised Family Pension as applicable to Battle Casualty that is equal to emoluments last drawn by the deceased individual.
  - (ii) Death-cum-Retirement Gratuity that is based on length of service rendered and emoluments last drawn by the deceased individual.

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